

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1199**

TO BE ANSWERED ON THE 27TH JULY, 2021/ SRAVANA 5, 1943 (SAKA)

DEATHS OF PARAMILITARY PERSONNEL.

**1199. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:
SHRI K. NAVASKANI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of paramilitary personnel have sacrificed their lives for the Nation:

(b) if so, the number of paramilitary personnel who have sacrificed their lives for the Nation during the last five years in each of the Paramilitary Forces; and

(c) the details of compensation provided to the families of the paramilitary personnel who died in the line of duty?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The number of Central Armed Police Forces (CAPFs) and Assam Rifles (AR) personnel who have sacrificed their lives for the Nation during the last five years are as under:-

Name of the Force	Number of personnel who have sacrificed their lives for the Nation during the last five years					Total
	2016	2017	2018	2019	2020	
CRPF	43	52	28	60	26	209
BSF	20	09	23	17	09	78
ITBP	03	04	06	03	0	16
SSB	01	02	02	02	01	08
CISF	0	01	02	04	0	07
AR	09	08	06	02	12	37
Total	76	76	67	88	48	355

(c): Details of compensation/benefits provided to the families (Next of Kin) of the CAPFs/AR personnel are given in the Annexure.

Benefits available to the Next of Kin (NoK) of Central Armed Police Forces

(CAPFs) & Assam Rifles' personnel who are killed on duty:

(i) **Central Ex-gratia:** The Central ex-gratia lump-sum compensation has been enhanced with effect from 01/01/2016 from Rs. 15 lakh to Rs. 35 lakh for death on active duty and from Rs. 10 lakh to Rs. 25 lakh for death on duty, as the case may be, to the NoK of the deceased CAPF & AR personnel.

(ii) **Extra Ordinary Pension:** The NoK of the deceased are entitled to get Liberalized Family Pension under Central Civil Service (Extra Ordinary Pension) Rules, 1939.

(iii) **Service Benefits:** All service benefits viz, Death-cum-Retirement Gratuity (DCRG), Leave Encashment, Central Government Employees Group Insurance Scheme (CGEGIS), General Provident Fund (GPF), etc. are admissible.

(iv) **Force Level Welfare Schemes:** Each of the force has set up force level welfare schemes for their personnel such as Benevolent Funds, Financial Assistance/Scholarship to the children for education, financial assistance for daughter's/sister's marriage, etc.

(v) **Funds from 'Bharat Ke Veer'**: 'Bharat ke Veer' is an online portal which enables people to donate voluntarily to the NoKs of CAPF personnel who sacrifice their lives. Such contributions are made online directly to the accounts of NoKs. In addition, funds received in Bharat Ke Veer corpus are also distributed to the NoKs of such personnel.

(vi) **'Operation Casualty Certificate'**: 'Operation Casualty Certificate (OCC)' are given to the NoKs of CAPFs personnel killed in action on the lines of 'Battle Casualty Certificate' in Armed Forces. OCC entitles NoKs to certain benefits viz Air and Rail travel fare concession, allotment of Petrol Pumps, etc. on the lines of benefits available to NoKs of the Armed Force personnel.

(vii) **Prime Minister Scholarship Scheme (PMSS)**: Under PMSS, an amount Rs.3000/- per month for girls and Rs.2500/- per month for boys is released to the wards of serving / Ex-CAPFs, AR and National Security Guard (NSG) personnel.

(viii) **Provision of Ex-gratia compensation by the States/UTs**: Many States/Union Territories have also made provision to pay compensation /assistance to NoKs as per their own rules.